

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4004 of 2021

Dhiraj Kumar @ Mama Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sunny Mishra, Advocate

For the Opposite Party : Mr. Vishwanat Roy, A.P.P.

2/17.04.2021 Heard the parties.

The petitioner is an accused in connection with S. T. No. 22 of 2021 arising out of Namkum P.S. Case No. 170 of 2016 corresponding to G. R. No. 3657 of 2016.

It appears from the allegation that the truck of the informant was looted after administering some intoxicating material to the driver and Khalasi.

The petitioner seems to be named on the confessional statement of co-accused Arvind Rajwar. It appears that one of the co-accused namely, Ajay Kumar @ Gorelal has been granted bail by this court in B. A. No. 3522 of 2017. The petitioner is in custody since 29.09.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Judicial Commissioner VII, Ranchi in connection with S. T. No. 22 of 2021 arising out of Namkum P.S. Case No. 170 of 2016 corresponding to G. R. No. 3657 of 2016.

(Rongon Mukhopadhyay, J)